

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 50 of 2019 &
IA Nos. 210, 211, 212 & 213 of 2019**

Dated : 12th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Maharashtra Limited Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Samarth Kashyap

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Swapna Seshadari
Ms. Neha Garg for R-2

Mr. Anup Jain for R-3

Mr. Dinyanshu Bhatt
Mr. Aparajita Sharma for R-4

ORDER

IA No. 210 of 2019

(exemption from filing certified copy of impugned order)

For the reasons stated in the application, IA is allowed.

IA No. 212 of 2019

(for production of bid documents)

For the reasons stated in the application, IA is allowed.

IA No. 213 of 2019
(for permission to file additional documents)

For the reasons stated in the application, IA is allowed.

APPEAL NO. 50 of 2019

Admit. Issue notice to the Respondents returnable on 15.05.2019. Dasti, in addition, is permitted.

Learned counsel for the Respondents seek six weeks' time to file reply/objections in the matter. They are permitted to file the same within four weeks' time i.e. on or before 24.04.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 10.05.2019 after duly serving advance copy to the other side.

Interim order, if any, shall continue till the next date of hearing.

List the matter on **15.05.2019**. In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/pk